

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 03rd day of May, 2006.

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN
HON'BLE MR. A.K. SINGH, MEMBER- A.

Original Application No. 1250 OF 2000

VISHWA MOHAN DIXIT AND OTHERS

.....Applicants.

VER S U S

UNION OF INDIA AND OTHER

.....Respondents

Present for the Applicants:

Sri A.P. Srivastava

Present for the Respondents :

Sri S. Singh

Sri D.S. Shukla

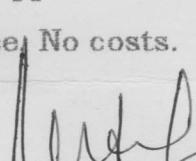
ORDER

BY HON'BLE MR. JUSTICE KHEM KARAN, V.C

Sri A.P. Srivastava, learned counsel for the applicant is present. Sri S. Singh, Counsel for respondent No. 1 and Sri D.S. Shukla for respondents No. 2 and 3 are also present.

Parties counsels have stated that this matter relates to BSNL, hence this Tribunal has no jurisdiction and accordingly the O.A may be dismissed with liberty to the applicant to approach the appropriate forum.

The O.A is accordingly dismissed for want of jurisdiction with liberty to the applicant to approach the appropriate forum for redressal of his grievance. No costs.


MEMBER- A.


VICE-CHAIRMAN.

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